

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Diary No(s). 34693/2015

RAKESH AGARWAL

Appellant(s)

VERSUS

HIGH COURT OF JUDICATURE AT ALLAHABAD
THROUGH ITS REGISTRAR GENERAL

Respondent(s)

(with office report)

Date : 23/11/2015 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s) Mr. V. K. Shukla, Adv.
Ms. Archana Malhotra, Adv.
for Dr. Rajeev Sharma, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

In the meantime, there shall be stay of sentence of
imprisonment only.

It is further clarified that the restriction imposed on the
appellant as per paragraph 57 of the impugned order shall
continue until further orders.

(Jayant Kumar Arora)
Sr. P.A.

(Tapan Kumar Chakraborty)
Court Master